

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(28) C.P.(I.B)-419/7/(MB)/2018

CORAM: Present : SHRI M.K. SHRAWAT
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 21.06.2018

NAME OF THE PARTIES: Supermax International Pvt. Ltd.
V/s
Supermax Personal Care Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 7 of Insolvency & Bankruptcy Code,
2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. Placed on record an Award of the Emergency Arbitrator titled as Actis Consumer Grooming Products Limited and Super-Max Offshore Holdings V/s. Mr. Rakesh Malhotra, Mr. Rajinder Kumar Malhotra, Mr. Rajiv Malhotra, Tigaksha Metalics Private Limited, Super-Max Mauritius, Arvee Family Foundation dated 24.04.2018. The Petitioner's prayer is that being ex-parte Order seeking remedial action. Therefore, time of at least four weeks be granted.
3. Without prejudice to the rights of both the parties, matter is adjourned to **27.08.2018**.

SD/-

M.K. SHRAWAT
Member (Judicial)

21.06.2018.

Aah/Suresh